1 WP-26142-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VINAY SARAF ON THE 24th OF JULY, 2025 WRIT PETITION No. 26142 of 2025 VARINDER KUMAR NASWA

VARIABLER KOWAR IVAS WA Versus UNION OF INDIA AND OTHERS

Appearance:

Shri Varinder Kumar Naswa - Petitioner is present in person through

VC.

Shri Ishan Soni - Advocate for respondent No.1.

Shri Nilesh Yadav - Additional Advocate General for respondent

No.2/State.

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<u>ORDER</u>

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

 Petitioner has filed the subject petition styled as a public interest litigation contending that the State of Madhya Pradesh is also addressed as State of M.P. and 90% of the people in spoken language and 80% in communications are using the abbreviation M.P. for Madhya Pradesh. The relief sought in the petition is that the respondents - Union of India as well as State Government should take all possible steps to ensure that the name of State of Madhya Pradesh is not referred to as M.P. or 2

ਸ.प्र. in Hindi in all forms of usage correspondence etc.

- 2. The petitioner is aggrieved by the use of expression MP or ㅋ.प. as an abbreviation for Madhya Pradesh.
- 3. Petitioner has not been able to show any public interest involved in the subject petition. Abbreviations are shortened form of words or phrases used to save space and time in writing and communication and is found in various contexts throughout the use of language. Abbreviation is an efficient form of writing and makes writing faster and more concise, specially in situations where speed is important. It is also at times used for space saving and clarity. At certain places abbreviations are a necessity for example in prescribing codes for States. In the registration number of a vehicle, an abbreviated initials of the State are used across the country. Even for certain official purposes, for example tax purposes, the State code is used for identifying clarifying, specifying and the respective State. Abbreviations are used not only in India for representing States for example, Andhra Pradesh is known as A.P., Chandigarh as C.H., Harvana as H.R., Himachal Pradesh as H.P., Uttar Pradesh as U.P., Madhya Pradesh as MP. The abbreviations are also used across the world for example, United States of America is known as USA, United Kingdom as UK and so on. By mere use of abbreviation, the name of the State is not changed, rather it makes identification easier. Furthermore, petitioner has not been able to show as to what public interest would be served in case the petition is entertained.

4. We find no ground to entertain the petition. The petition is accordingly dismissed.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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